GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 1942 (TO BE ANSWERED ON 03.07.2019)

REMOVAL OF CORRUPT OFFICIALS

1942. SHRI H. VASANTHAKUMAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Ministry aims to remove corrupt officials from service through some sweeping action in the State/ Central Government sector;
- (b) if so, the details thereof and the steps taken/being taken by the Government in this regard so far; and
- (c) whether the Ministry has removed or forcibly ordered the retirement of any officials so far and if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): As per the applicable Disciplinary Rules, Government has the right to proceed against the corrupt officials on the basis of available evidence. The Government also, has the absolute right to retire Government officials prematurely on the ground of lack of integrity and ineffectiveness, in public interest as per the provisions of Fundamental Rules (FR) 56(j)/(I), Rule 48 of Central Civil Services (CCS) (Pension) Rules, 1972 and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) [AIS (DCRB)] Rules, 1958. These rules lay down the policy of periodic review and premature retirement of Government servants, which is a continuous process.
